

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

**Original Application No. 191/2025/EZ**

IN THE MATTER OF: -

Urbashi Jena-----Appellant(s)

Versus

State of Odisha & Ors.-----Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 08 State  
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 25/02/2026

**Mrs. Rashmi Singhee**  
Advocate for Respondent No.08  
(SEIAA), Odisha  
34/1, Bondel Road  
6<sup>th</sup> Floor, Asha Towers  
Kolkata -700019  
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Phone No.9830193031

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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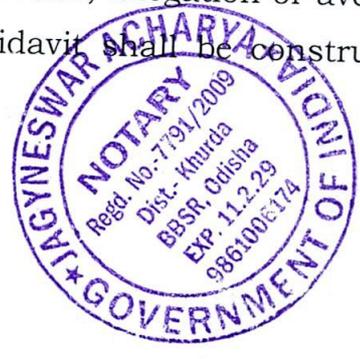
State of Odisha & Ors.-----Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 08 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeept Kumar Nayak, son of Shri Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.08 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and Hon'ble Court order dated. 17.12.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

*Pradeept Kumar Nayak*

Environmental Scientist  
SEIAA, Odisha

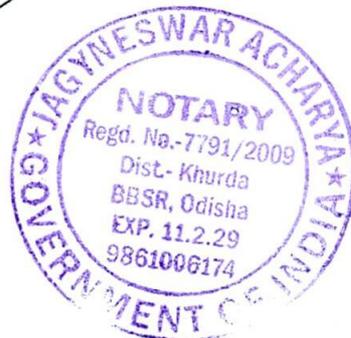


4. That in reply to the averments made in the Para-01 to Para-14 of the original application, the deponent humbly submitted the following points for better appreciation of Hon'ble Tribunal as follows:

- (i) This is a matter with allegation that illegal operation of mega stone crusher over Plot No. 984 & 985 of Khata No-210/36 over an area of 0.55 Ac in Bajabati Mouza for a production capacity of stone chips of 30,000 MT/ month by the private respondents no.10 i.e. M/s. Agrawal Infrabuild Private Limited in violation of Environment norms and Central Pollution Control Board (CPCB) guideline.
- (ii) As per the EIA Notification, 2006 and amended therein, the SEIAA, Odisha is not a competent Authority for issuance/grant of permission to establish stone crusher unit and no environmental clearance (EC) has been issued for the same. In this case, no EC has been issued in favour of M/s. Agrawal Infrabuild Private Limited for establishment of stone crusher unit.
- (iii) That, there are six (06) numbers of mining lease i.e. Bajabati Black Stone Quarry No.01, 02, 03, 04, 05 & 06 are coming under cluster with total cluster lease area 35.66 acres/14.43 ha located at Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha. The environmental clearance (EC) has been issued by SEIAA, Odisha for Bajabati Black Stone Quarry No.01, 02, 03, 05 and 06.

*Pradeep Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha

*[Signature]*



(iv) That, there is a case filed before Hon'ble NGT in OA No. 11/2025 in the matter of Arun Kumar Jena & Ors Vrs State of Odisha and Ors on Bajabati Stone Quarry No. 01, 02 and 03 and the matter is sub-judice. The EC of Bajabati Stone Quarry No. 01 was issued vide Identification No.-EC24C0108OR5506328N dated 30.05.2024 in favour of M/s. Vijeta Projects and Infrastructures Ltd. and the quarry is not in operation yet. The EC of Bajabati Stone Quarry No. 03 and 05 was issued vide Identification No.-EC23C0108OR5305917N dated 19.07.2024 and EC23C0108OR5252203N dated 19.07.2024 respectively in favour of M/s. Agrawal Infrabuild Pvt. Ltd as a successful bidder. As per the Mining Officer, Jajpur letter no. 7557 dated 17.12.2025 and letter no. 7567 dated 17.12.2025 on over-extraction and mining in safety zone, the EC of both Bajabati Balck Stone Quarry, 03 and 05 are Kept in Abeyance till further order of Authority and the copy of the same is attached in **Annexure-I**.

(v) That, there are two other cases has been filed before Hon'ble NGT in OA No. 180/2025 and OA No. 183/2025 in the matter of *Urbashi Jena Vrs State of Odisha and Ors'* on Bajabati Stone Quarry No. 02, and 06 and the matter is sub-judice. The EC of Bajabati Stone Quarry No. 02 was issued vide Identification No.-EC22B001OR171481 dated 03/06/2022 in favour of Sri Sarat Chandra Behera, the successful bidder. Similarly, The EC of Bajabati Stone Quarry No. 06 was issued vide Identification No.-EC22B001OR127359 dated

*Pradip Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha



07/06/2022 in favour of Sri Samarendra Nayak, the successful bidder and. As per the Mining Officer, Jajpur letter no. 275 dated 12.01.2026 and letter no. 280 dated 12.01.2026 on over-extraction of stone from the lease area and mining in safety zone, the EC of both Bajabati Balck Stone Quarry, 02 and 06 is to be Kept in Abeyance was decided in 273<sup>rd</sup> Meeting of SEIAA, Odisha held on 18.02.2026 and the EC Abeyance letter will be issued on 26.02.2026 and the copy of the proceeding of SEIAA, Odisha is attached in **Annexure-II**.

5. That, in reply to the averments made in the Para-15 to Para-19 of the original petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
6. That the deponent reserves the right to file further affidavit as and when necessary.
7. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by

Advocate



*Pradeep Kumar Nayak*  
**Deponent**  
**Environmental Scientist**  
**SEIAA, Odisha**

**VERIFICATION**

Verified at Bhubaneswar on this day of **25 FEB 2026**  
that the contents of the above affidavits are true and correct on  
the basis of the records maintained by the respondent in the daily  
course of its business, no part of it is false and nothing has been  
concealed therefore.

Place: Bhubaneswar

Date:

*Pradeep Kumar Nayak*  
**Deponent**  
**Environmental Scientist**  
**SEIAA, Odisha**



A handwritten signature in black ink, appearing to be "Jagyneshwar Acharya".

**Jagyneshwar Acharya**  
**Notary, Govt. of India**  
**Odisha, BBSR, Dist.- Khurda**  
**Regd. No.-7791/2009**  
**9861006174**



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:  
seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change  
under Environment (Protection) Act, 1986)

Letter No. 6953/SEIAA

Dated 29.12.2025

To

Sri Shashank Agrawal (Director)  
M/s. Agrawal Infrabuild Pvt. Ltd.  
Registered Office-1<sup>st</sup> Floor, VR Plaza, Link Road, Bilaspur  
State-Chhatisgarh, Pin-495001  
Email-agrawalinfrabuild@rediffmail.com

**Sub: Intimation on the decision on "Keeping in Abeyance" of the Environment Clearance (EC) Identification No.- EC23C0108OR5305917N dated 19.07.2024 granted to M/s. Agrawal Infrabuild Pvt. Ltd., the successful bidder for mining of stone from Bajabati Black Stone Quarry-3 (Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha -reg.**

**Ref: 1. EC Identification No.- EC23C0108OR5305917N dated 19.07.2024  
2. Our Show Cause notice to M/s. Agrawal Infrabuild Pvt. Ltd. vide letter no. 6387/SEIAA dated 10.04.2025.  
3. Letter received from the Mining Office, Jajpur vide letter no.7557 dated 17.12.2025.  
4. Show Cause reply from M/s. Agrawal Infrabuild Pvt. Ltd. letter dated 03.05.2025**

Sir/Madam,

With reference to the above cited subject, it is to inform you that the Environmental Clearances (EC) has been granted by SEIAA, Odisha to the above-mentioned stone quarry of Bajabati Black Stone Quarry-3 (Cluster Serial No-3A) as per the application & based on information submitted by the Tahasildar, Dharmasal of Jajpur District, Odisha and the Project Proponent M/s. Agrawal Infrabuild Pvt. Ltd. The approval for EC was granted vide EC Identification No.- EC23C0108OR5305917N dated 19.07.2024 to M/s. Agrawal Infrabuild Pvt. Ltd., the successful bidder for extraction quantity of stone material 40030 cum/annum in 1<sup>st</sup> year, 10060 cum/annum in 2<sup>nd</sup> year, 10019 cum/annum in 3<sup>rd</sup> year, 10019 cum/annum in 4<sup>th</sup> year & 10019 cum/annum in 5<sup>th</sup> years as per approved mining

plan subject to compliance of stipulated conditions given in EC letter as per approved Mining Plan dated 05.12.2023 with stipulated conditions and accordingly, the quarry was being operated by the successful bidder/lessee M/s. Agrawal Infrabuild Pvt. Ltd.

In the meantime, a public complaint petition dated 02.12.2024 & 19.03.2025 received from Sabyasachi Das, Sarapanch, Pakhar G.P., Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil-Dharmasala, Dist-Jajpur against the Bajabati BSQ-1, 3 & 5 on violation of environmental norms with respect to excess mining for non-compliance of EC conditions on account of not maintaining the minimum safe distance from quarry boundary to nearest village pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kahnupur Hanuman Temple and other villages such as Nuakhunta, Jharsohal, Kantamalia Primary School and location of the stone crusher unit, on validity of EC, on obtaining EC fraudulently by suppressing facts and providing false information to the authorities, etc. Accordingly, a Show Cause Notice was issued vide letter no. 6387/SEIAA dated 10.04.2025 to M/s. Agrawal Infrabuild Pvt. Ltd, the successful bidder/lessee for non-compliance of EC conditions and public complaint petition, etc. A copy of the said Show Cause letter was also marked to the Collector, Jajpur, DDM, Jajpur and Mining Officer, Jajpur for information and to submit enquiry report on the same. The M/s. Agrawal Infrabuild Pvt. Ltd has submitted their reply dated 03.05.2025 on Show Cause Notice with submitting that EC compliance mentioning that that no excess mining occurred and all conditions of EC has been complied.

As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 23.12.2025, it is found that after Show cause Notice dated 10.04.2025 of SEIAA, Odisha, the Project Proponent (PP) has uploaded only one half-yearly compliance of environmental condition for the period October to March-2025 stipulated in the Environmental Clearance (EC) Identification no. EC23C0108OR5305917N dated 19.07.2024 issued for Bajabati Black

Stone Quarry No-03 vide Jajpur, Odisha in PARIVESH 2.0 Portal with submitting wrong/false information that no excess mining occurred.

In the meantime, a case has been filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in OA no11 of 2025/EZ in the matter titled '*Aruna Kumar Jena & Ors Vrs State of Odisha and Ors*' pending before the NGT (EZ), on Bajabati Black Stone Quarry-3 (Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha with allegation that illegal operation of stone quarries in violation of conditions of the Environmental Clearance, CTO and the Mining Plan. As per order dated 23.01.2025 of Original Application No. 11/2025/EZ, the SEIAA, Odisha has submitted their Counter Affidavit dated 09.07.2025 stating that the SEIAA has issued Show cause Notice the project proponent and copy sent to the DDM, Jajpur, Collector, Jajpur and Mining Officer, Jajpur for information on factual report of the said quarry and after receipt of information from concerned lease granting Authority, the action will be initiated against the lease holder i.e. M/s. Agrawal Infrabuild Pvt. Ltd. if found any gross violation. The case is subjudice and the next date of hearing is 13.01.2026 for the case matter.

The Mining Officer, Jajpur letter no. 7557 dated 17.12.2025 has intimated to SEIAA, Odisha through email that **32,961.582 cum** of stone has been extracted from Bajabati Black Stone Quarry No.3 as **over-extraction** by Mr. Shashank Agrawal, Authorized Signatory of M/s. Agrawal Infrabuild Pvt. Ltd. which violates the EC conditions.

The matter was placed in 262<sup>nd</sup> SEIAA, Odisha meeting held on 26.12.2025 and Authority observed that project proponent M/s. Agrawal Infrabuild Pvt. Ltd. has extracted **32,961.582 cum** of stone from Bajabati BSQ No.3 quarry as **over-extraction** as reported by the Mining Officer, Jajpur letter no. 7557 dated 17.12.2025. Considering the facts and information submitted and discussion in the matter, the Authority decided that Environmental Clearance (EC) granted to M/s. Agrawal Infrabuild Pvt. Ltd. for operation of Bajabati Black Stone Quarry No-03 vide EC Identification No.- EC23C0108OR5305917N dated 19.07.2024 **shall be kept in abeyance** till the further order of Authority.

As per the decision of Authority, the SEIAA, Odisha hereby kept in abeyance the **Environmental Clearance (EC)** Identification No.-EC23C0108OR5305917N dated 19.07.2024 granted to M/s. Agrawal Infrabuild Pvt. Ltd. for mining of stone from Bajabati Black Stone Quarry-3 (Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha with immediate effect under the Provision of EIA Notification, 2006 and Environment Protection Act, 1986.

This is issued with approval of Competent Authority

By order and Authority of SEIAA, Odisha

Member Secretary, SEIAA, Odisha

Memo no. 6954/SEIAA.....

Dated: 29.12.2025.....

Copy forwarded to

1. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information and necessary action with respect to the query on issue of CTO to the Project Proponent.
4. The Deputy D.G. Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. The Collector & DM, Jajpur, Sub-Collector, DDM, Jaajpur, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/ Parivesh Portal.

Member Secretary, SEIAA, Odisha



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:  
seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change  
under Environment (Protection) Act, 1986)

Letter No. 6951/SEIAA

Dated 29.12.2025

To

Sri Shashank Agrawal (Director)  
M/s. Agrawal Infrabuild Pvt. Ltd.  
Registered Office-1<sup>st</sup> Floor, VR Plaza, Link Road, Bilaspur  
State-Chhatisgarh, Pin-495001  
Email-agrawalinfrabuild@rediffmail.com

**Sub: Intimation on the decision on "Keeping in Abeyance" of the Environment Clearance (EC) Identification No.- EC23C0108OR5252203N dated 19.07.2024 granted to M/s. Agrawal Infrabuild Pvt. Ltd., the successful bidder for mining of stone from Bajabati Black Stone Quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823 (P)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha-reg.**

**Ref: 1. EC Identification No.- EC23C0108OR5252203N dated 19.07.2024**  
**2. Our Show Cause notice to M/s. Agrawal Infrabuild Pvt. Ltd. vide letter no. 6387/SEIAA dated 10.04.2025.**  
**3. Letter received from the Mining Office, Jajpur vide letter no. 2787 dated 07.05.2025 and no7567 dated 17.12.2025.**  
**4. Show Cause reply from M/s. Agrawal Infrabuild Pvt. Ltd. letter dated 03.05.2025**

Sir/Madam,

With reference to the above cited subject, it is to inform you that the Environmental Clearances (EC) has been granted by SEIAA, Odisha to the above-mentioned stone quarry of Bajabati Black Stone Quarry No-05 (Cluster Serial No-3A) as per the application & based on information submitted by the Tahasildar, Dharmasal of Jajpur District and the Project Proponent M/s. Agrawal Infrabuild Pvt. Ltd. The approval for EC was granted vide EC Identification No.- EC23C0108OR5252203N dated 19.07.2024 to M/s. Agrawal Infrabuild Pvt. Ltd., the successful bidder for extraction quantity of stone material 50027 cum/annum in 1<sup>st</sup> year, 50000 cum/annum in 2<sup>nd</sup> year, 50021 cum/annum in 3<sup>rd</sup> year, 34200 cum/annum in 4<sup>th</sup> year & 26708 cum/annum in 5<sup>th</sup> years as per approved mining plan subject to compliance of stipulated conditions given in EC letter as per approved

Mining Plan dated 05.12.2023 with stipulated conditions and accordingly, the quarry was being operated by the successful bidder/lessee M/s. Agrawal Infrabuild Pvt. Ltd.

In the meantime, a public complaint petition dated 02.12.2024 & 19.03.2025 received from Sabyasachi Das, Sarapanch, Pakhar G.P., Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil-Dharmasala, Dist-Jajpur against the Bajabati BSQ-1, 3 & 5 on violation of environmental norms with respect to excess mining for non-compliance of EC conditions on account of not maintaining the minimum safe distance from quarry boundary to nearest village pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kahnupur Hanuman Temple and other villages such as Nuakhunta, Jharsohal, Kantamalia Primary School and location of the stone crusher unit, on validity of EC, on obtaining EC fraudulently by suppressing facts and providing false information to the authorities, etc. Accordingly, a Show Cause Notice was issued vide letter no. 6387/SEIAA dated 10.04.2025 to M/s. Agrawal Infrabuild Pvt. Ltd, the successful bidder/lessee for non-compliance of EC conditions and public complaint petition, etc. A copy of the said Show Cause letter was also marked to the Collector, Jajpur, DDM, Jajpur and Mining Officer, Jajpur for information and to submit enquiry report on the same. The M/s. Agrawal Infrabuild Pvt. Ltd has submitted their reply dated 03.05.2025 on Show Cause Notice with submitting that EC compliance mentioning that that no excess mining occurred and all conditions of EC has been complied.

As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 23.12.2025, it is found that after Show cause Notice dated 10.04.2025 of SEIAA, Odisha, the Project Proponent (PP) has uploaded only one half-yearly compliance of environmental condition for the period October to March-2025 stipulated in the Environmental Clearance (EC) Identification no. EC23C0108OR5252203N dated 19.07.2024 issued for Bajabati Black Stone Quarry No-05 vide Jajpur, Odisha in PARIVESH 2.0 Portal with submitting wrong/false information that no excess mining occurred.

In the meantime, a case has been filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in OA no11 of 2025/EZ in the matter titled '*Aruna Kumar Jena & Ors Vrs State of Odisha and Ors*' pending before the NGT (EZ), on Bajabati Black Stone Quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha with allegation that illegal operation of stone quarries in violation of conditions of the Environmental Clearance, CTO and the Mining Plan. As per order dated 23.01.2025 of Original Application No. 11/2025/EZ, the SEIAA, Odisha has submitted their Counter Affidavit dated 09.07.2025 stating that the SEIAA has issued Show cause Notice the project proponent and copy sent to the DDM, Jajpur, Collector, jajpur and Mining Officer, Jajpur for information on factual report of the said quarry and after receipt of information from concerned lease granting Authority, the action will be initiated against the lease holder i.e. M/s. Agrawal Infrabuild Pvt. Ltd. if found any gross violation. The case is subjudice and the next date of hearing is 13.01.2026 for the case matter.

The Mining Office, Jajpur vide his letter no. 2787 dated 07.05.2025 has submitted their reply of our Show Cause Notice dated 03.05.2025 with mentioned that as per field observation dated 22.02.2025 that the excavation of Bajabati BSQ-5 (Cluster SL. No. 3A) has been carried out in the "**Mining Restricted Area**". In the non - restricted area, lowest undisturbed surface height is 10 metres in modified approved mining plan and excavation has been done up to a depth of 4 metres which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL) of the lease area.

Further, the Mining Officer, Jajpur letter no. 7567 dated 17.12.2025 has intimated to SEIAA, Odisha through email that **10,382.903 cum** of stone has been extracted from Bajabati BSQ No.5 quarry as **over-extraction** by Mr. Shashank Agrawal, Authorized Signatory of M/s. Agrawal Infrabuild Pvt. Ltd. which violates the EC conditions.

The matter was placed in 262<sup>nd</sup> SEIAA, Odisha meeting held on 26.12.2025 and Authority observed that project proponent M/s. Agrawal Infrabuild Pvt. Ltd. has extracted **10,382.903 cum** of stone from Bajabati BSQ No.5 quarry as **over-extraction** as reported by the Mining Officer, Jajpur letter no. 7567 dated 17.12.2025. Also, the Mining Office, Jajpur vide his letter no. 2787 dated 07.05.2025 has submitted their reply of our Show

Cause Notice dated 03.05.2025 with mentioned that as per field observation dated 22.02.2025 that the excavation of stone from Bajabti BSQ-5 (Cluster SL. No. 3A) has been carried out in the "**Mining Restricted Area**" which violates the EC conditions. Also, the environmental damage caused due to over production has still not been quantified and levied. Considering the facts and information submitted and discussion in the matter, the Authority decided that Environmental Clearance (EC) granted to M/s. Agrawal Infrabuild Pvt. Ltd. for operation of Bajabati Black Stone Quarry No-05 vide EC Identification No.- EC23C0108OR5252203N dated 19.07.2024 **shall be kept in abeyance** till the further order of Authority.

As per the decision of Authority, the SEIAA, Odisha **hereby kept in abeyance the Environmental Clearance (EC)** Identification No.- EC23C0108OR5252203N dated 19.07.2024 granted to M/s. Agrawal Infrabuild Pvt. Ltd. for mining of stone from Bajabati Black Stone Quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha with immediate effect under the Provision of EIA Notification, 2006 and Environment Protection Act, 1986.

This is issued with approval of Competent Authority

By order and Authority of SEIAA, Odisha

Member Secretary, SEIAA, Odisha

Memo no. 6952/SEIAA.....

Dated: 29.12.2025

Copy forwarded to

1. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information and necessary action with respect to the query on issue of CTO to the Project Proponent.
4. The Deputy D.G. Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.

5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. The Collector & DM, Jajpur, Sub-Collector, DDM, Jaajpur, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/ Parivesh Portal.

A handwritten signature in blue ink, followed by the date '27/12/23' written in a similar style.

Member Secretary, SEIAA, Odisha

Agenda Notes on Bajabati Black Stone quarry No-02

1. This is a case matter filed before NGT in Original Application No. 180 of 2025/EZ in the matter titled '*Urbashi Jena Vrs State of Odisha and Ors*' is pending before the NGT (EZ), with allegation that illegal operation of stone quarries in violation of conditions of the Environmental Clearance, CTO and the Mining Plan.
2. The Environment Clearance (EC) of Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050(P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha has been issued by SEIAA, Odisha vide EC Identification No.- EC22B001OR171481 dated 03/06/2022 to Sri Sarat Chandra Behera, the successful bidder/ lessee for extraction of stone from the source with production quantity of 14,590 cum (Maximum) & 72,872 cum in five (05) years as per approved mining plan subject to compliance of stipulated conditions given in EC letter.
3. The stipulated conditions mentioned in EC Identification No.- EC22B001OR171481 dated 03/06/2022 for Bajabati Black Stone quarry No-02 has not been complied by the project proponent and there is a NGT case against the said source on violation of EC condition and excess mining by the Respondent No. 16.
4. The Mining Officer, Jajpur vide letter no. 248 dated 12.01.2026 has intimated to the Member Secretary, SEIAA, Odisha that Sri Sarat Chandra Behera, project proponent of Bajabati Black Stone Quarry-02 has extracted **6,884.109 cum** of stone as an excess mining and violation of safety zone.
5. The Respondent No. 16. has not submitted any half yearly EC compliance on regular basis which violates the EC conditions, excess mining and mining in safety zone. Hence, a Show Cause Notice No. 7002/SEIAA dated 15.01.2026 was issue to Sri Sarat Chandra Behera is directed to reply in writing to the Member Secretary, SEIAA, Odisha office within **15 days** from the date of receipt of this Show Cause Notice as to why the EC Identification No.- EC22B001OR171481 dated 03/06/2022 for Bajabati Black Stone quarry No-02 shall not be revoked/abeyance due to violation of EC conditions in respect of non-compliance of EC conditions and for excess mining and mining in safety zone, etc.
6. As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated email as on dated 15.01.2025, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) Identification No. EC22B001OR171481 dated 03/06/2022 issued for Bajabati BSQ-02 neither in PDF/soft copy submitted through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.
7. That no response on the Show Cause Notice of Authority, SEIAA, Odisha letter dated 15.01.2026 has been received from the project proponent in writing through hard copy or e-mail within the stipulated time limit of 15 days from the receipt of the letter has long expired. Hence, once gain a remind letter was issued vide letter no.7051/SEIAA dated 05.02.2026 for submission of their reply on show cause in writing to the Member Secretary, SEIAA, Odisha office **within 07 days** from the date of receipt of this reminder letter as to why the EC identification No. EC22B001OR171481 dated 03/06/2022 issued for Bajabati Black Stone quarry No-02 shall not be revoked due to

Minutes of 273<sup>rd</sup> Meeting of SEIAA, Odisha held on 18.02.2026

- EC conditions and excess mining of stone about 6884.109 cum and violating safety zone
8. The Respondent No. 16 has submitted their reply dated 09.02.2026 on Show Cause Notice of SEIAA, Odisha letter dated 15.01.2026 and Show Cause reminder dated 05.02.2026 with submitting that no excess mining has been done.
  9. As per order dated 08.10.2025 of Original Application No. 183/2025/EZ, the SEIAA, Odisha has submitted their Counter Affidavit dated 17.11.2025 and the matter for next date of hearing on 17.03.2026.

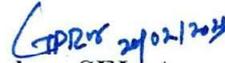
**Decision of the Authority:** After perusal of the all connected record including the report dated 12.01.2026 of the Mining Officer, Jajpur and the submission of the representation of Sri Sarat Chandra Behera (Respondent No.16 of NGT OA No. 180/2025). The following decision is taken.

The EC dated 03.06.2022 granted in favour of Sarat Chandra Behera is hereby kept abeyance till further order.

Signed by



Member Secretary, SEIAA



Member, SEIAA



Chairman, SEIAA

Agenda Notes on Bajabati Black Stone quarry No-06

1. This is a case matter filed before NGT in Original Application No. 183 of 2025/EZ in the matter titled '*Urbashi Jena Vrs State of Odisha and Ors*' is pending before the NGT (EZ), with allegation that illegal operation of stone quarries in violation of conditions of the Environmental Clearance, CTO and the Mining Plan.
2. The Environment Clearance (EC) of Bajabati Black Stone quarry No-06 (Cluster Serial No-3A), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha has been issued by SEIAA, Odisha vide EC Identification No.- EC22B001OR127359 dated 07/06/2022 to Sri Samarendra Nayak, the successful bidder/ lessee for extraction of stone of 20036 cum/annum (Maximum) and 100180 cum in five (5) years as per approved mining plan subject to compliance of stipulated conditions given in EC letter.
3. The stipulated conditions mentioned in EC Identification No.- EC22B001OR127359 dated 07/06/2022 for Bajabati Black Stone quarry No-06 has not been complied by the Respondent No.15 and there is a NGT case against the said source on violation of EC condition and excess mining by the project proponent.
4. The Mining Officer, Jajpur vide letter no. 280 dated 12.01.2026 has intimated to the Member Secretary, SEIAA, Odisha that Sri Samarendra Nayak, Respondent No.15 of Bajabati Black Stone Quarry-06 has extracted **6,395.728 cum** of stone as an excess mining and violation of safety zone.
5. The Respondent No.15 has not submitted any half yearly EC compliance on regular basis which violates the EC conditions.

Hence, a Show Cause Notice No. 7004/SEIAA dated 15.01.2026 was issue to Sri Samarendra Nayak for excess mining and stone quarrying in safety zone is directed to reply in writing to the Member Secretary, SEIAA, Odisha office within **15 days** from the date of receipt of this Show Cause Notice as to why the EC Identification No.- EC22B001OR127359 dated 07/06/2022 for Bajabati Black Stone quarry No-06 shall not be revoked/abeyance due to violation of EC conditions in respect of non-compliance of EC conditions and for excess mining and mining in safety zone, etc.

6. As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Respondent No.15 are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated email as on dated 15.01.2025, it is found that the Respondent No.15 has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) Identification No. EC22B001OR127359 dated 07/06/2022 issued for Bajabati BSQ-06 neither in PDF/soft copy submitted through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.
7. That no response on the Show Cause Notice of Authority, SEIAA, Odisha letter dated 15.01.2026 has been received from the Respondent No.15 in writing through hard copy or e-mail within the stipulated time limit of 15 days from the receipt of the letter has long expired. Hence, once gain a remind letter was issued vide letter no.7057/SEIAA dated 05.02.2026 for submission of their reply on show cause in writing to the Member Secretary, SEIAA, Odisha office **within 07 days** from the date of receipt of this reminder letter as to why the EC identification No. EC22B001OR127359 dated 07/06/2022 issued for Bajabati Black Stone quarry No-06 shall not be revoked due to violation of EC conditions in respect of non-compliance of

Minutes of 273<sup>rd</sup> Meeting of SEIAA, Odisha held on 18.02.2026

- EC conditions and excess mining of stone about **6,395.728 cum** and violating safety zone
8. The Respondent No.15 has submitted their reply through email dated 02.02.2026 on Show Cause Notice of SEIAA, Odisha letter dated 15.01.2026 with submitting that no excess mining has been done.
  9. As per order dated 08.10.2025 of Original Application No. 183/2025/EZ, the SEIAA, Odisha has submitted their Counter Affidavit dated 17.11.2025 and the matter for next date of hearing on 17.03.2026.

**Decision of the Authority:** After perusal of the all connected record including the report dated 12.01.2026 of the Mining Officer, Jajpur and the submission of the representation of Sri Samarendra Nayak (Respondent No.15 of NGT OA No. 183/2025). The following decision is taken.

The EC dated 07.06.2022 granted in favour of Samarendra Nayak is hereby kept abeyance till further order.

Signed by



Member Secretary, SEIAA



Member, SEIAA



Chairman, SEIAA